

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1888
ANSWERED ON:09.03.2001
DEBT RECOVERY TRIBUNALS
ANANDRAO ADSUL

Will the Minister of FINANCE be pleased to state:

- (a) whether it is proposed to enhance the minimum amount of Rs.ten lakh for referring the cases to Debt Recovery Tribunals in order to reduce the pending cases;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

(a) & (b) : No, Sir.

(c) : To implement the provisions of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 initially 10 Debts Recovery Tribunals (DRTs) and one Debts Recovery Appellate Tribunal (DRAT) all over the country were set up. Subsequently keeping in view the workload of each DRT, it was decided to set up more DRTs and DRATs in the country. At present 20 DRTs and 5 DRATs have been set up. The need for setting up further DRTs is reviewed from time to time keeping in view the number of cases with each DRT.